

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 51/MP/2016

Subject : Petition under Section 142 of the Electricity Act, 2003 for non-compliance of the Commission's directions dated 30.10.2014 and 9.10.2015 in Petitions No. 134/MP/2011 and 124/RC/2015 respectively.

Petitioners : Bharat Aluminum Company Limited (BALCO)

Respondents : Chhattisgarh State Power Transmission Limited (CSPTCL) & Ors.

Date of Hearing : **22.9.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Aditya K. Singh, Advocate, BALCO
Shri Mridul Gupta, Advocate, BALCO

Record of Proceedings

At the outset, the learned counsel for the Petitioner, BALCO, submitted that the present Petition has been filed under Section 142 of the Act seeking initiation of action against the Respondent, CSPTCL, for non-compliance with the Commission's directions in orders dated 30.10.2014 and 9.10.2015 passed in Petition Nos. 134/MP/2011 and 124/RC/2015, respectively. Further, vide order dated 30.3.2017, the Commission had issued a show-cause notice under Section 142 of the Act to the Managing Director, CSPTCL. Subsequently, CSPTCL filed Writ Petition Civil No. 1143 of 2017 before the Hon'ble High Court of Chhattisgarh challenging the aforesaid orders, wherein the Hon'ble High Court, vide interim order dated 19.7.2017, stayed the enforcement of the Commission's directions in the said orders. Consequently, vide Record of Proceedings dated 30.1.2018, the Commission adjourned the matter *sine die*, and directed the Petitioner to mention the matter for listing after the disposal of the said Writ Petition. Learned counsel submitted that the Hon'ble High Court has since dismissed the said Writ Petition as withdrawn on 14.5.2026 and accordingly, the Petitioner has filed an affidavit dated 19.6.2026, requesting the listing of the matter in terms of the RoP dated 30.1.2018.

2. Considering the above, the Commission directed the issuance of a fresh notice to all the Respondents in the matter. Further, the Commission directed the Petitioner and Respondents to file their respective written submissions within three weeks, with a copy to each other.

3. The Petition will be listed for hearing on **5.11.2026**.

By order of the Commission

**sd/-
(T.D. Pant)
Joint Chief (Law)**